

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/MP/2016

Subject : Petition under Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) seeking clarification on the methodology of computation of availability for inter-State generating stations such as Maithon Power Limited for which capacity has been tried up in Mega war basis.

Date of hearing : 22.9.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Maithon Power Limited

Respondent : Damodar Valley Corporation & Others

Parties present : Shri Amit Kapur, Advocate, MPL
Shri Janmali.M, Advocate, MPL
Shri Aveek Chatterjee, MPL
Shri Shubhayu Sanyal, MPL
Shri Sakya Singha Chaudhuri, Advocate, WBSEDCL
Ms. Molshree Bhatnagar, Advocate, WBSEDCL
Ms. Ranjana Roy Gauri, Advocate, TPDDL
Shri Abhay Pratap Singh, Advocate, TPDDL
Ms. Jayantika Singh, Advocate, TPDDL
Shri Jyotishk Kanoojia, TPDDL
Shri Subhendu Mukherjee, ERLDC
Shri S.S. Barpanda, NLDC
Shri Subrata Ghosal, DVC

Record of Proceedings

Learned counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested for short adjournment. Request was allowed by the Commission.

2. Learned counsel for WBSEDCL submitted that reply to the petition has already been filed by WBSEDCL.

3. The Commission directed to list the petition for hearing on 29.9.2016

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)